THE MIZORAM SCHEDULED TRIBES AND SCHEDULED CASTES (REGULATION OF ISSUANCE AND VERIFICATION OF) COMMUNITY CERTIFICATES (AMENDMENT) BILL, 2023

A Bill further to amend The Mizoram Scheduled Tribes and Scheduled Castes (Regulation of Issuance and Verification of) Community Certificates Act, 2014 (Act No. 5 of 2014.)

Be it enacted by the Legislative Assembly of Mizoram in the Seventy Third year of the Republic of India as follows –

1. Short title, extent and commencement.- This Act may be called The Mizoram Scheduled Tribes and Scheduled Castes (Regulation of Issuance and Verification of) Community Certificates (Amendment) Act, 2023.

(ii) It shall have the like extent as the Principal Act.

(iii) It shall come into force from the date of their publication in the Mizoram Gazette.

2. Amendment of section 6.- Sub-section (2) of section 6 of the Mizoram Scheduled Tribes and Scheduled Castes (Regulation of Issuance and Verification of) Community Certificates Act, 2014 (hereinafter referred to as the Principal Act) shall be substituted by the following, namely:-

“2 (a) The composition of members and quorum of the Scrutiny Committee shall be specified by the Government by notification from time to time.

Provided that the Chairman and Members of the Scrutiny
Committee shall be an indigenous person of Mizoram belonging to Scheduled Tribe or Scheduled Caste.

(b) The manner of verification of Community Certificate and procedure to be followed by the Scrutiny Committee shall be such as may be prescribed.”

“(b) After Sub-section (5) of section 6 of the Principal Act, the following sub-section shall be inserted namely:-

“(6) Notwithstanding anything contained in clause (a) to (k) under sub-section (3) of section 6, the Chairman of the Scrutiny shall, if he is prima facie satisfied with record of reasons in writing that no further verification is required, have the power to issue grant of validity certificate, subject to the approval of the Scrutiny Committee in its next meeting, without convening a meeting of Scrutiny Committee. The validity certificate issued under this sub-section shall be valid as grant of validity certificate by the Scrutiny Committee under sub-section (3) of section 4.”